

ANNUAL REPORT OF ENGINEERS INDIA  
LIMITED AND GOVERNMENT REVIEW  
THEREON

THE MINISTER OF STATE IN THE DEPARTMENT OF SOCIAL WELFARE (SHRIMATI PHULRENU GUHA): Sir, on behalf of Shri Raghu-ramaiah, I beg to lay on the Table—

- (1) Review by the Government on the working of the Engineers India Limited, New Delhi, for the year 1966-67, under sub-section (1) of section 619 A of the Companies Act, 1956.
- (2) A copy of the Annual Report of the Engineers India Limited, New Delhi, for the year 1966-67, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See No. Lt—406/68*]

ORDINANCES ISSUED IN RELATION TO  
THE STATE OF WEST BENGAL

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH): Sir, on behalf of Shri Vidya Charan Shukla, I beg to lay on the Table a copy each of the following Ordinances under article 213(2)(a) of the Constitution read with clause (c)(iv) of the Proclamation dated the 20th February, 1968, issued by the President in relation to the State of West Bengal :—

- (1) The Court-fees (West Bengal Amendment) Second Ordinance, 1968 (West Bengal Ordinance No. IV of 1968) promulgated by the Governor of West Bengal on the 6th January, 1968.
- (2) The West Bengal Separation of Judicial and Executive Functions Ordinance, 1968 (West Bengal Ordinance No. VII of 1968) promulgated by the Governor of West Bengal on the 25th January, 1968. [*Placed in Library. See No. LT—407/68*]

NOTIFICATIONS UNDER DRUGS AND  
COSMETICS ACT

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY): Sir, I beg to re-lay on the Table a copy each of the following Notifications under sub-section (3) of section 33 of the Drugs and Cosmetics Act, 1940 :—

- (1) The Drugs and Cosmetics (First Amendment) Rules 1967, published in Notification No. S.O. 2369 in Gazette of India dated the 15th July, 1967.
- (2) The Drugs and Cosmetics (Second Amendment) Rules, 1967, published in Notification No. S.O. 2405 in Gazette of India dated the 22nd July, 1967.

[*Placed in Library. See No. LT—1793/67.*]

JOINT COMMITTEE ON OFFICES  
OF PROFIT

SECOND REPORT

SHRI RANE (Buldana): Sir, I beg to present the Second Report of the Joint Committee on Offices of Profit.

12.34 Hrs.

STATEMENT RE : RAILWAY ACCI-  
DENT ON THE SOUTH CENTRAL  
RAILWAY

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI PARIMAL GHOSH): Sir, on 9-3-1968 at about 03.00 hours, while train No. 44 Up Kakinada-Madras Circars Express was running between Venkatachalam and Manubolu stations of the South Central Railway, it collided with a Tourist Bus No. APK 9063 at manned level crossing gate No. 105 at Kilometres 153/2-3. As a result the bus was totally smashed.

In this accident, 7 persons travelling in the bus were killed on the spot and 47 injured. Two of the injured persons died on way to hospital and an-

[Shri Parimal Ghosh]

other three after admission in hospital, thus bringing the total number of dead to 12. Of the remaining 42 injured persons, the injuries of seven persons are reported to be of a serious nature.

Immediately on receipt of the information, the Divisional Medical Officer, Bitragunta rushed to the site of the accident in the medical van. Medical relief vans from Madras and Gudur with railway and private doctors were also rushed to the site. The injured passengers were brought in requisitioned lorries for admission in the hospitals at Nellore and Gudur. Thirteen persons, four with serious injuries are in Nellore hospital and fourteen persons, three with serious injuries are in Nellore hospital and fourteen persons, three with serious injuries are in Gudur hospital. The rest have been discharged.

The Chief Operating Superintendent and the Chief Medical Officer of the South Central Railway left for the site of the accident by road. The Divisional Officer from Bezwada also has proceeded to the site of the accident.

*Ex-gratia* payment has been arranged to the injured and the next of kin of those who have died.

An Administrative Officer's inquiry has been ordered, which will begin on 12-3-68. The cause of the accident is under investigation.

श्री रवि रान (पुरी) : 12 मर चुके हैं और मंत्री महोदय कहते हैं कि 7 मरे हैं।

SHRI SEZHIYAN (Kumbakonam) : This is a serious matter.....

MR. SPEAKER : On Minister's statements questions are not asked. Let us not create any new precedent.

12.36 Hrs.

GENERAL BUDGET—GENERAL DISCUSSION—contd.

MR. SPEAKER : The House will now take up further discussion of the General budget, for which 20 hours have been allotted. We have already taken 1 hour and 45 minutes. Shri K. N. Pandey will continue his speech. He has already taken 17 minutes.

श्री काशी नाथ पाण्डेय (पदरौता) : अध्यक्ष महोदय मैं ने उस दिन बोलते हुए यह कहा था कि कोई भी देश केवल खेती पर निर्भर रह कर उन्नति नहीं कर सकता। आर्थिक रूप से उन्नति के लिये उसमें औद्योगिकरण होना ही चाहिये। लेकिन औद्योगिकरण के लिये भी आवश्यक है कि वहां पर सुव्यवस्था हो, ला एंड आर्डर हो। लेकिन आज कल देश की जो हालत है उसको देख कर चिन्ता होती है। जो भी इंडस्ट्रीज लगी हुई हैं उनमें शांति नहीं है। किसी न किसी कारण से वहां झगड़े होते रहते हैं, और मुझे यह कहने में भी कोई हिचक नहीं है कि बहुत से लोग प्रजातंत्र की वजह से उन्नति के रास्ते पर तो आते हैं मगर चूंकि उसमें उनकी आस्था नहीं है इसलिये वह प्रजातंत्र के दिये हुए अधिकार तो लेते हैं, मगर उन के जो कर्तव्य हैं उनको वह बिल्कुल भूल जाते हैं। यही कारण है कि आज देश में औद्योगिक अशांति है। हालांकि यह विषय वित्त मंत्री जी का सीधे तौर से नहीं, लेकिन इसके बावजूद भी चूंकि सभी विभाग वित्त विभाग पर आश्रित हैं तो उनको देखना पड़ेगा कि देश के खेती पर पूरी तरह से निर्भर रह कर हम आर्थिक रूप से उन्नति नहीं कर सकते और यदि देश की उन्नति होनी है तो उसका औद्योगिकरण करना होगा, दूसरी बात यह है कि देश में औद्योगिक शांति रहे।

अब प्रश्न यह उठता है कि यहां पर छोटे उद्योग लगाये जायें या बड़े उद्योग। इस सम्बन्ध में मैं एक बात बतलाना चाहता हूं कि पहले इस देश में फैली हुई बेकारी की समस्या को हल करना है और यह छोटे उद्योगों से ही हो सकता है तो इसके लिये कोशिश की जानी चाहिये। लेकिन केवल इस लिये कि छोटे उद्योग वर्तमान दशा में उन्नति नहीं कर रहे हैं इस लिये बड़े उद्योगों पर पाबन्दी लगादी जाय किसी न किसी तरह से, तो मेरे खयाल में देश के हित में यह उचित बात न होगी। आप ने यहां जो एक इंडस्ट्रियल पालिसी रेजोल्यूशन पास किया है, उस प्रस्ताव के